

ITEM NO.111

IN COURT NO.4

SECTION IIA

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Criminal Appeal No(s).968/2011

CENTRAL BANK OF INDIA

Appellant(s)

VERSUS

HUSAINY FAKHRUDDIN & ORS.

Respondent(s)

(With appln.(s) for interim relief and interim relief and office report)

Date : 26/10/2016 This appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE R.K. AGRAWAL

HON'BLE MR. JUSTICE AMITAVA ROY

For Appellant(s)

M/s. Dua Associates,Adv.

For Respondent(s)

Mr. Tushar Mehta, ASG

Mr. P.K. Dey, Adv.

Mr. Rajat Nair, Adv.

Mr. Santosh Kumar,

Mr. Mukesh Kumar Maroria,Adv.

Ms. Madhavi Divan, Adv.

Mr. Shravanth Paruchori, Adv.

Mr. M. Rambabu, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

On the request of learned counsel for the petitioner,  
list the matter tomorrow i.e. 27.10.2016.

(ASHA SUNDRIYAL)  
COURT MASTER

(CHANDER BALA)  
COURT MASTER